

LIFE INSURANCE CORPORATION OF INDIA (Established by the Life Insurance Corporation Act, 1956)

LIC's NEW JEEVAN NIDHI POLICY (UIN: 512N271V02) (With Guaranteed Additions for 5 years and With Profits thereafter)

THE LIFE INSURANCE CORPORATION OF INDIA (hereinafter called "the Corporation") having received a Proposal and Declaration and the first premium from the Proposer and the Life Assured named in the Schedule referred to herein below and the said Proposal and Declaration with the statements contained and referred to therein having been agreed to by the said Proposer and the Corporation as basis of this assurance do by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums as set out in the Schedule, to pay the benefits as set out in the schedule, but without interest at the Branch Office of the Corporation where this Policy is serviced, to the person or persons to whom the same is payable in terms of the said Schedule, on proof to the satisfaction of the Corporation of the benefits having become payable as set out in the Schedule, of the title of the said person or persons claiming payment and of the correctness of the age of the Life Assured stated in the Proposal if not previously admitted.

And it is hereby declared that this Policy of Assurance shall be subject to the Conditions and Privileges printed on the back hereof and that the following Schedule and every endorsement placed on the Policy by the Corporation shall be deemed part of the Policy.

DIVISIONAL OFFICE:

SCHEDULE BRANCH OFFICE:

Policy No.	Basic Sum Assured (Rs.):	Due Date of Premium:					
Date of commencement of Policy	Accident Benefit Sum Assured (F	Mode of Payment of Premium: Due Date of Payment of Last premium:					
Date of commencement of Risk:	Single / Instalment Premium for Plan (Rs.): Instalment Premium for LIC's Acceptable (Recommendation of the Premium for LI	i)Basic Plan: ii)LIC's Accidental Death and Disability Benefit Rider:					
Plan & Deferment period:		Date of Birth of the Life Assured:					
Premium Paying Term:	Total Single / Installient Fremiul	11 (113.).	Age of the Life Assured:				
Date of vesting:			Whether age admitted?				
Nominee under Se 1938	ection 39 of the Insurance Act,		Proposal No: Date of the Proposal:				
If Nominee is a mino	or, the name of the Appointee:	Illustration Reference No:					
Name and address	of Proposer (Annuitant)						

Benefits payable and events on t	he happening of which they are payable: Details are							
mentioned overleaf.								
To whom Benefits payable	The Life assured or his Nominees under Section 39 of							
	the Insurance Act,1938 or proving Executors or							
	Administrators or other Legal Representatives who							
	should take out representation to his/ her Estate or							
	limited to the moneys payable under this Policy from any							
	Court of law of any State or Union Territory of India.							
Period during which premium	Till the Stipulated due date of the payment of Last							
payable	Premium or earlier death of the Life Assured.							
Date when premium payable	On the stipulated due date in							
In case the Life Assured	/ Nominee purchases an immediate annuity							
To Whom annuity payable	To the Life Assured / Nominee							
Date when Annuity payable	On the stipulated due date of the 1 st annuity instalment							
	and on the same day thereafter, depending on the mode							
	of annuity payment selected.							
Special Provisions: Details are mer	ntioned overleaf.							

Signed on behalf of the Corporation at the above-mentioned Branch Office whose address is given on the last page and to which all communications relating to the policy should be addressed:

Date:	p.Chief / Senior/Branch Manager
Examined by:	
Form No.:	

Agency Code	Agency Name	Agent's Mobile Number / Landline Number

Benefits payable and events on the happening of which they are payable:

Benefit payable on vesting: On the life assured surviving up to the date of vesting, provided the policy is in full force, an amount equal to the Basic Sum Assured with accrued Guaranteed Additions, vested Simple Reversionary Bonuses and Final Additional Bonus, if any, shall be made available to the Life Assured. The proceeds shall be payable in one of the forms as specified in Condition 7.

2. Death Benefit payable during the deferment period :

<u>Death during first five policy years</u>: In the event of death of the Life Assured, provided the policy is in full force, Basic Sum Assured along with accrued Guaranteed Addition shall be paid as lump sum or in the form of an annuity or partly in lump sum and balance in the form of an annuity to the nominee.

<u>Death after first five policy years</u>: In the event of death of the Life Assured, provided the policy is in full force, Basic Sum Assured along with accrued Guaranteed Addition, Simple Reversionary and Final Additional Bonus, if any, shall be paid as lump sum or in the form of an annuity or partly in lump sum and balance in the form of an annuity to the nominee.

Provided all due premiums have been paid, the total death benefit at any time shall not be less than 105% of the total premiums paid (excluding taxes, extra premium and rider premium, if any).

The amount of annuity shall depend on the lump sum amount payable to the nominee on the death of the Life Assured and the then prevailing Immediate Annuity Rates of the Life Insurance Corporation of India and its terms and conditions. If the nominee opts for the immediate annuity option then the nominee has to purchase it from the Life Insurance Corporation of India only.

Special Provisions:

- 1. <u>Guaranteed Additions</u>: Provided the policy is in full force, a Guaranteed Addition of Rs. 50 per thousand Basic Sum Assured will be added to the Basic Sum Assured at the end of each policy year for which premiums are paid for first 5 years and will be payable either on the stipulated Date of Vesting or on earlier death of the Life Assured. In case of single premium policies, the Guaranteed Additions to the Basic Sum Assured will be added on completion of each policy year for the first five years.
- 2. LIC's Accidental Death and Disability Benefit Rider(UIN:512B209V01): (Allowed under Regular Premium policies only) If LIC's Accidental Death and Disability Benefit Rider is opted for and the same is in force, Condition No.12 of "Conditions and Privileges" shall apply for an amount equal to the Accident Benefit Sum Assured.

 If LIC's Accidental Death and Disability Benefit Rider is not opted for, Condition No.12 of "Conditions and Privileges" shall not apply.

CONDITIONS AND PRIVILEGES WITHIN REFERRED TO:

1. Proof of Age: The premium having been calculated on the age of the Life Assured as declared in Proposal, in case the age is found higher than such age, without prejudice to the Corporation's other rights and remedies, including those under the Insurance Act, 1938, the premium shall be payable in such case at the rate calculated on the Basic Sum Assured for the correct age at entry, and the accumulated difference between the premium for the correct age and the original premium, from the commencement of the Policy up to the date of such payment shall be paid to the Corporation with interest thereon at such rate as fixed by the Corporation from time to time, however, that in case the Life Assured/Proposer continues to pay the premium at the rates shown herein, and also does not pay the above mentioned accumulated debt, the accumulated difference between the premium for the correct age and the original premium from the date of commencement of this Policy up to the date on which the Policy becomes a claim, with interest on each instalment of such difference at such rate as may be prevailing at the time of claim, shall accrue and be treated as a debt due by the Life Assured/Proposer against the said Policy and will be deducted from the claim amount payable under the policy.

Provided further that if the Life Assured's correct age at entry is such as would have made him/her uninsurable under the class or terms of assurance specified in the said Schedule hereto, the class or terms shall stand altered to such Plans of Assurance as are granted by the Corporation according to the practice in force at the commencement of this policy subject to the consent of the Policyholder, otherwise the policy will be cancelled and the surrender value will be paid as on the date of such cancellation.

2. Payment of Premiums: A grace period of one calendar month but not less than 30 days will be allowed for payment of yearly, half-yearly or quarterly premiums and 15 days for monthly premiums. If the premium is not paid before the expiry of days of grace, the Policy lapses.

If death of the Life Assured occurs within the grace period but before the payment of the premium then due, the Policy will still be valid and the benefits shall be paid after deductions of the said unpaid premium as also the unpaid premium/s falling due before the next anniversary of the Policy.

If the Policy has not lapsed and the claim is admitted in case of death under the Policy where the mode of Payment of Premium is other than yearly, unpaid premiums, if any, falling due before the next policy anniversary shall be deducted from the claim amount.

The premium payable will be "total instalment premium" which is inclusive of

- (i) instalment premium for basic plan;
- (ii) instalment premium for LIC's Accidental Death and Disability benefit rider, if opted for.
- 3. Non-forfeiture Regulations: Under regular premium policies, wherein the deferment period is less than 10 years and less than two years' premiums have been paid or wherein the deferment period is 10 years or more than 10 years and less than three years' premiums have been paid and any subsequent premium be not duly paid, all the benefits under this policy shall cease after the expiry of grace period from the date of first unpaid premium and nothing shall be payable.

However, for policies with deferment period less than 10 years if atleast two full years' premiums have been paid and for policies with deferment period 10 years or more than 10 years if atleast three full years' premiums have been paid and any subsequent premium be not duly paid, this Policy shall not be wholly void, but shall subsist as a paid-up policy. The Basic Sum Assured shall be reduced to such a sum, called the paid-up sum assured, and shall bear the same ratio to the full Basic Sum Assured as the number of premiums actually paid shall bear to the total number of premiums originally stipulated for in the policy. The policy so reduced shall thereafter be free from all liabilities for payment of the within-mentioned premium but shall not be entitled to Guaranteed Additions and participate in future profits. The accrued Guaranteed Additions and vested Simple Reversionary Bonuses, if any, will remain attached to the paid-up policy. On the policy becoming paid-up the Special Provisions mentioned in the Schedule will cease to apply.

This paid-up sum assured alongwith the accrued Guaranteed Additions and vested Simple Reversionary Bonuses, if any, is payable on the date of vesting or on Life Assured's prior death.

On the Life Assured's death, the nominee shall have an option to take the proceeds as lump sum or in the form of an annuity or partly in lump sum and balance in the form of an annuity.

On vesting the proceeds shall be payable as per one of the options as specified in Condition 7.

Notwithstanding what is stated above, if after at least three full years' premiums have been paid in respect of this policy, and any subsequent premium be not duly paid, in the event of the death of the Life Assured within six months from the due date of the first unpaid premium, Basic Sum Assured along with accrued Guaranteed Additions will be paid after deduction of (a) the premium or premiums for the basic policy unpaid with interest thereon to the date of death on the same terms as of revival of the policy during such period, and (b) the unpaid premiums for the basic policy falling due before the next anniversary of the policy.

Notwithstanding what is stated above, if after at least five years' premiums have been paid in respect of this policy, any subsequent premium be not duly paid, in the event of the death of the Life Assured within 12 months from the due date of the first unpaid premium, Basic Sum Assured along with accrued Guaranteed Additions, vested Simple Reversionary Bonuses and Final Additional Bonus, if any, will be paid after deduction of (a) the premium or premiums for the basic policy unpaid with interest to the date of death on the same terms as for revival of the policy during such period and (b) the unpaid premiums for the basic policy falling due before the next anniversary of the policy

These provisions do not apply to LIC's Accidental Death and Disability Benefit Rider as they do not acquire any paid up and this benefit will cease to apply if the policy is in lapsed condition.

4. Revival of Discontinued Policies (Applicable under Regular Premium policies only): If the policy has lapsed, due to non payment of due premium within the days of grace, it may be revived during the life time of the Life Assured, but within a period of 2 consecutive years from the date of first unpaid premium and before the date of vesting, on submission of proof of continued insurability to the satisfaction of the Corporation and the payment of all the arrears of premium together with interest (compounding half-yearly) at such rate as fixed by the Corporation from time to time. The Corporation reserves the right to accept or decline

the revival of discontinued policy. The revival of a discontinued policy shall take effect only after the same is approved by the Corporation and is specifically communicated in writing to the Life Assured.

Revival of LIC's Accidental Death and Disability Benefit Rider, if opted for, will only be considered along with revival of the Basic Policy, and not in isolation.

5. Forfeiture in certain events: In case any condition herein contained or endorsed hereon shall be contravened or in case it is found that any untrue or incorrect statement is contained in the proposal, personal statement, declaration and connected documents or any material information is withheld, then and in every such case but subject to the provisions of Section 45 of the Insurance Act, 1938, wherever applicable, this policy shall be void and all claims to any benefit in virtue hereof shall cease immediately by paying the Surrender Value.

6. Suicide:

Under Single Premium policies:

The policy shall be void if the Life Assured (whether sane or insane) commits suicide at any time within 12 months from the date of commencement of risk and the Corporation will not entertain any claim under this policy except to the extent of 90% of the single premium paid excluding taxes and any extra premium paid, if any.

Under Regular Premium policies:

This policy shall be void

- i. If the Life Assured (whether sane or insane) commits suicide at any time within 12 months from the date of commencement of risk and the Corporation will not entertain any claim under this policy except to the extent of 80% of the premiums paid excluding any taxes, extra premium and rider premiums, if any, provided the policy is inforce.
- ii. If the Life Assured (whether sane or insane) commits suicide within 12 months from date of revival, an amount which is higher of 80% of the premiums paid till the date of death (excluding any taxes, extra premium and rider premiums, if any) or the surrender value shall be payable. The Corporation will not entertain any other claim under this policy.
- **7. Option available on vesting:** On vesting of the policy, the following options shall be available to the Life Assured for utilization of the benefit amount.

1. To purchase an immediate annuity

The Life Assured shall have a choice to commute the amount available on vesting to the extent allowed under Income Tax Act. The entire amount available on vesting or the balance amount after commutation, as the case may be, shall be utilized to purchase immediate annuity at the then prevailing annuity rates. Commutation shall only be allowed provided the balance amount is sufficient to purchase a minimum amount of annuity as per the provisions of section 4 of Insurance Act, 1938.

In case the total benefit amount is insufficient to purchase the minimum amount of annuity, then the said amount shall be paid as a lump sum to the Life assured.

The annuity shall only be purchased from Life Insurance Corporation of India.

or

2. To purchase a new Single Premium deferred pension product from Life Insurance Corporation of India

Under this option the entire proceeds available on vesting shall be utilized to purchase

a new single premium deferred pension product provided the policyholder satisfies the eligibility criteria for purchasing single premium deferred pension product.

No commutation of the benefit amount, available on vesting of the original policy, is allowed if the Life Assured opts for this option.

The Life Assured will have to intimate his / her intention to go for a particular option available on the date of vesting atleast six months prior to the date of vesting.

8. Surrender Value:

The Guaranteed Surrender Value available to the life assured under this policy is as under:

<u>Single Premium policies</u>: The policy can be surrendered for cash at any time during the deferment period. The Guaranteed Surrender Value shall be as under:

- Within three policy years from Date of Commencement of policy: 70% of the Single premium excluding taxes and extra premium, if any.
- Thereafter: 90% of the Single premium excluding taxes and extra premium, if any.

Regular Premium policies:

For deferment period less than 10 years: The policy can be surrendered for cash provided the premiums have been paid for atleast two consecutive years.

For deferment period 10 years or more: The policy can be surrendered for cash provided the premiums have been paid for atleast three consecutive years.

The Guaranteed Surrender Value shall be a percentage of total premiums paid excluding taxes, extra premiums, if any and rider premium, if opted for. This percentage will depend on the deferment period and policy year in which the policy is surrendered and is enclosed as Annexure- I to this Document.

In addition, the surrender value of any accrued Guaranteed Additions and vested simple reversionary bonuses, if any, shall also be payable, which is equal to the sum of accrued Guaranteed Additions and vested simple reversionary bonuses, if any, multiplied by the Surrender Value factor applicable to accrued Guaranteed Additions and vested bonuses. These factors will depend on the deferment period and policy year in which the policy is surrendered and is enclosed as Annexure- II to this Document.

However, under this policy a Special Surrender value will be payable if it is more favourable to the policyholder. The Special Surrender Value will be the discounted value of the sum of paid-up sum assured (as defined in condition 3), accrued Guaranteed Additions and vested Simple reversionary Bonuses. These discounting factors applicable to this policy may change from time to time with prior approval of IRDA.

On surrender, the following options shall be available to the Life Assured for utilization of the Surrender proceeds:

1. To purchase an immediate annuity

The Life Assured shall have a choice to commute the amount available on surrender to the extent allowed under Income Tax Act. The entire amount available on surrender or the balance amount after commutation, as the case may be, shall be utilized to purchase immediate annuity at the then prevailing annuity rates. Commutation shall only be allowed provided the balance amount is sufficient to

purchase a minimum amount of annuity as per the provisions of section 4 of Insurance Act, 1938.

In case the total benefit amount is insufficient to purchase the minimum amount of annuity, then the said amount shall be paid as a lump sum to the Life assured.

The annuity shall only be purchased from Life Insurance Corporation of India.

or

2. To purchase a new Single Premium deferred pension product from Life Insurance Corporation of India

Under this option the entire proceeds available on surrender may be utilized to purchase a new single premium deferred pension product provided the policyholder satisfies the eligibility criteria for purchasing single premium deferred pension product.

No commutation of the benefit amount, available on surrender of the original policy, is allowed if the Life Assured opts for this option

Surrender value will not be available on LIC's Accidental Death and Disability Benefit Rider premium.

- **9. Loans:** No loans will be granted under this policy.
- **10. Assignment:** No assignment will be allowed under this policy.
- 11. Nominations: Nomination by the holder of the policy of Life Assurance is required as per Section 39 of the Insurance Act, 1938. Nomination is to be done preferably at proposal stage. Though, it can be done/changed any time during the deferment period. However on a subsequent nomination or change of nomination on issuance of the policy, notice of nomination should be submitted for registration to the Office of the Corporation, where this policy is serviced. In registering a nomination the Corporation does not accept any responsibility or express any opinion as to its validity or legal effect.
- **12. LIC's Accidental Death and Disability Benefit Rider (Allowed under regular premium policies):** An "Accident" for the purpose of this policy is defined as "An Accident is a sudden, unforeseen and involuntary event caused by external, violent and visible means."

LIC's Accidental Death and Disability benefit Rider is available on payment of additional premium. Under an inforce policy this rider can be opted for at any time within the deferment period. Whenever this rider is opted for under the policy the cover will be available during the deferment period, provided the policy is in force for the full Sum Assured as on date of accident.

The maximum aggregate limit of assurance under all policies including policies with in-built Accident Benefit taken with Life Insurance Corporation of India under individual policies as well as group policies on the same life to which following benefits apply shall not in any event exceed Rs.50 lakhs of Accident Benefit Sum Assured. If there be more policies than one and if the total Accident Benefit Sum Assured exceeds Rs.50 lakhs, the benefits shall apply to the first Rs. 50 lakhs Accident Benefit Sum Assured in order of date of policies issued.

If the Life assured is involved in an accident at any time when this Policy is in force for the full

Sum Assured, and such injury shall within 180 days of its occurrence solely, directly and independently of all other causes result in (a) either permanent and total disability, as hereinafter defined or (b) death of the Life assured and the same is proved to the satisfaction of the Corporation, the Corporation agrees in case of :

(a). Disability to the Life Assured: (i) pay additional sum equal to the Accident Benefit Sum Assured in equal monthly instalments spread over 10 years under this Policy. If the policy becomes a claim either due to death or vests before the expiry of the said period of 10 years, the disability benefit instalments which have not fallen due will be paid along with the claim and (ii) waive the payment of future premiums chargeable, if any, under the policy (including the premium under basic plan) to the extent of Accident Benefit Sum Assured.

The waiver of premium shall extinguish all options under this policy and the benefits covered by (b) of this clause except as to such assurances, if any, as exceeds the total Accident Benefit Sum Assured under all the existing policies of the Life Assured and which may have been kept in force by continued payment of premiums.

The disability above referred to must be disability which is the result of an "Accident" and must be total and permanent. Accidental injuries which independently of all other causes and within 180 days from the happening of such accident result in such disability due to which life assured is unable to perform at least 4 (four) of the following Activities of Daily Living (defined below) permanently without any external help/support including the use of mechanical equipment, special devices or other aids, then such disability shall be treated as Total and Permanent. Medical Examiner authorized by the Corporation shall examine the life assured to certify the disability as Total and Permanent.

The Activities of Daily Living are:

- Dressing the ability to put on and take off all necessary garments, artificial limbs or other surgical appliances that are medically necessary
- Washing the ability to wash to maintain an adequate level of cleanliness and personal hygiene
- Feeding the ability to transfer food from a plate or bowl to the mouth once food has been prepared and made available
- Toileting the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene
- Mobility the ability to move indoors from room to room on level surfaces at the normal place of residence
- Transferring the ability to move from a bed to an upright chair or wheel chair and vice versa

Notwithstanding what is mentioned above, Accidental injuries which independently of all other causes and within 180 days from the happening of such accident, result in the irrecoverable loss of the entire sight of both eyes or in the amputation of both hands at or above the wrists or in the amputation of both feet at or above ankles, or in the amputation of one hand at or above the wrist and one foot at or above the ankle, shall also be deemed to constitute such disability.

After the happening of the disability, full particulars thereof must be given in writing to the office of the Corporation where this Policy is serviced together with the then address and whereabouts of the Life Assured and within 90 days of the happening of the disability, must be given to the servicing Office of the Corporation, in the manner required by it, proof of disability satisfactory to the Corporation and without any expense to the

Corporation. Medical Examiner authorised by the Corporation shall examine the Life Assured and certify in respect of any disability claimed, after the intimation. Further, medical examination may be done to validate the continuity of disability on case to case basis, if required.

In the event of it being discovered at any time that a claim under this clause has been wrongly admitted, all premiums falling due after the date of the Corporation's intimation to that effect shall be paid on due dates and further all premiums for which waiver was wrongly claimed and all instalments of additional sum assured which have been paid to the life assured shall be returned to the Corporation in one lump sum with interest, at such rate as fixed by the Corporation from time to time as if no disability had occurred, failing which

- (i) the benefits available under the policy shall stand reduced as if the policy has been discontinued as on the date from which premiums have been waived or on the payment of the first instalment of the additional sum assured, whichever is earlier and
- (ii) the instalments of additional sum assured already paid shall be treated as a debt against the said policy and shall be deducted with interest at such rate as fixed by the Corporation from time to time from the proceeds of the policy.

No further instalment/s of additional Accident Benefit sum assured shall be payable considering as if no disability had occurred.

(b). Death of the Life Assured: In addition to Basic Sum Assured, an additional sum equal to the Accident Benefit Sum Assured shall be payable under this policy. However, the policy shall have to be in force at the time of accident irrespective of whether or not it is in force at the time of death.

The Corporation will not be liable to pay the additional sum referred in (a) or (b) above, if the disability or the death of the Life Assured shall:

- (i) be caused by intentional self injury, attempted suicide, insanity or immorality or whilst the Life Assured is under the influence or consumption of intoxicating liquor, drug or narcotic(unless prescribed by doctor as a part of treatment); or
- (ii) be caused by injuries resulting from taking any part in riots, civil commotion, rebellion, war (whether war be declared or not), invasion, hunting, mountaineering, steeple chasing, racing of any kind, paragliding or parachuting, taking part in adventurous sports; or
- (iii) result from the Life Assured committing any criminal act with criminal intent; or
- (iv) (a) arise from employment of the Life Assured in the armed forces or military service. This exclusion is not applicable if the Life Assured was involved in an accident when he is not on duty or was involved in any rescue operations while combating natural calamities in our country
- (iv) (b) arise from being engaged in police duty (which excludes administrative assignments)in any police organization other than paramilitary forces. This exclusion is not applicable where the option to cover Accidental Death and Disability Benefit arising on accident while engaged in police duty, has been chosen; or

- (v) occur after 180 days from the date of accident of the Life Assured.
- **13. Participation in Profits:** After the completion of five years from the date of commencement of Policy, depending upon the Corporation's experience the policy shall participate in profits. This policy will be eligible for a Simple Reversionary Bonuses from the 6th policy year onwards till the end of deferment period or till death, if it occurs earlier, at such rates as may be declared by the Corporation provided the policy is kept in force by payment of premiums (except in case of Single Premium).

The Simple Reversionary Bonuses shall be declared annually at the end of each financial year provided the policy is in full force. Once declared, they form part of the guaranteed benefits of the plan.

In case the premiums are not duly paid, the policy shall cease to participate in profits irrespective of whether or not the policy has acquired paid up value (reduced sum assured).

In the event of policy being surrendered, the surrender value of vested bonuses, if any, as applicable on the date of surrender, will be payable as specified in Condition No.8 above.

Final Additional Bonuses, if any, may also be declared under the policy in the year when the policy results into a claim either due to death or at vesting, provided the policy has run for certain minimum term. Final Additional Bonus shall not be payable under paid-up policies.

14. Taxes: Taxes including service tax, if any, shall be as per the Tax laws and the rate of tax shall be as applicable from time to time.

The amount of tax as per the prevailing rates shall be payable by the policyholder on premiums including extra premiums and rider premiums, if any. The amount of Tax paid shall not be considered for the calculation of benefits payable under the plan.

- **15. Legislative Changes:** The Terms and Conditions including the benefits payable under this policy are subject to variation in accordance with the relevant Legislation & Regulations.
- 16. Cooling-off Period: If the Life Assured is not satisfied with the "Terms and Conditions" of the policy, he/she may return the policy to the Corporation within 15 days from the date of receipt of the policy stating the reason of objections. On receipt of the same the Corporation shall cancel the policy and return the amount of premium deposited after deducting the proportionate risk premium for the period on cover (for basic plan and LIC's Accidental Death and Disability Benefit rider, if any) and charges for medical examination, special reports, if any, and stamp duty.
- 17. Normal requirements for a claim: The normal documents which the claimant shall submit while lodging the claim in case of death of the Life assured shall be the claim forms, as prescribed by the Corporation, accompanied with original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account, proof of title, proof of death, proof of accident/disability, medical treatment prior to death, employer's certificate, whichever is applicable, to the satisfaction of the Corporation. If the age is not admitted under the policy, the proof of age of the Life Assured shall also be submitted.

In case of vesting of policy or on surrender, the Life Assured shall be required to submit the discharge form along with the original policy document, NEFT mandate form from the claimant for direct credit of the commuted value, if any, to the bank account besides proof of age, if the age is not admitted earlier.

Where policy results into a accidental disability/death claim the applicable statements from the following list may be called to ascertain circumstances under which death / disability took place:-

- 1) A certified copy of first information report (FIR).
- 2) A certified copy of police inquest report.
- 3) Copy of panchanama.
- 4) Post mortem report to know the probable cause of death. If viscera are preserved in post mortem, then chemical analyzer report to know the contents i.e. whether life assured has consumed liquor, drugs, narcotics or poison.
- 5) News paper cuttings where accident is reported.
- 6) If death is due to vehicle accident, then copy of driving licence, if life assured was driving the vehicle.
- 7) Sub-divisional magistrate final verdict about death- this will give classification of death as 'natural/suicide/accidental'
- 8) When accident is not reported to police authorities, like death due to dog or snake bite, then alternate proofs such as statement of eye witness, affidavit of gramsevak or govt. officials, our own enquiry report, attending physician or hospital reports may be sufficient.
- 9) Hospital treatment records, etc.

If a new single premium deferred pension product is opted for on vesting/surrender as per option stated in conditions 7(2) and 8(2), then the policyholder shall be required to comply with all the requirements necessary for the completion of the proposal including payment /recovery of tax at the rates applicable at that time.

18. Benefit Illustration: Your customized benefit Illustration based on standard life assumption is enclosed to this document.

Section 45 of Insurance Act, 1938:

No policy of life insurance shall after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose.

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life assured was incorrectly stated in the proposal.

NOTE:

In case you have any Complaints/Grievance, you may approach Grievance Redressal Officer / Ombudsman, whose address is as under:

Address	of	Grievance	Redressal	officer:
---------	----	-----------	-----------	----------

Address of Ombudsman:

Address of Branch Office:

Note: In case of dispute in respect of interpretation of these terms and conditions and special provisions/conditions the English version shall stand valid.

YOU ARE REQUESTED TO EXAMINE THIS POLICY, AND IF ANY MISTAKE BE FOUND THEREIN, RETURN IT IMMEDIATELY FOR CORRECTION.

ANNEXURE- I

	Guara	anteed	Surren	der Val	ue fact	or appl	icable 1	to total	premiu	ıms pai	id(in pe	rcenta	ge)	
					De	eferm	ent p	eriod						
Policy year	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	30.00	30.00	30.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00
4	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00
5	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00
6	80.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00
7	80.00	80.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00
8		80.00	80.00	65.00	60.00	57.50	56.00	55.00	54.29	53.75	53.33	53.00	52.73	52.50
9			80.00	80.00	70.00	65.00	62.00	60.00	58.57	57.50	56.67	56.00	55.45	55.00
10				80.00	80.00	72.50	68.00	65.00	62.86	61.25	60.00	59.00	58.18	57.50
11					80.00	80.00	74.00	70.00	67.14	65.00	63.33	62.00	60.91	60.00
12						80.00	80.00	75.00	71.43	68.75	66.67	65.00	63.64	62.50
13							80.00	80.00	75.71	72.50	70.00	68.00	66.36	65.00
14								80.00	80.00	76.25	73.33	71.00	69.09	67.50
15									80.00	80.00	76.67	74.00	71.82	70.00
16										80.00	80.00	77.00	74.55	72.50
17											80.00	80.00	77.27	75.00
18												80.00	80.00	77.50
19													80.00	80.00
20														80.00

ANNEXURE-I

	(Guaran	teed Sı	urrende	r Value	e factor				remium	s paid(in perc	entage)	
						Def	ermei	nt per	iod						
Policy year	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35
1	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00	30.00
4	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00
5	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00
6	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00
7	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00	50.00
8	52.31	52.14	52.00	51.88	51.76	51.67	51.58	51.50	51.43	51.36	51.30	51.25	51.20	51.15	51.11
9	54.62	54.29	54.00	53.75	53.53	53.33	53.16	53.00	52.86	52.73	52.61	52.50	52.40	52.31	52.22
10	56.92	56.43	56.00	55.63	55.29	55.00	54.74	54.50	54.29	54.09	53.91	53.75	53.60	53.46	53.33
11	59.23	58.57	58.00	57.50	57.06	56.67	56.32	56.00	55.71	55.45	55.22	55.00	54.80	54.62	54.44
12	61.54	60.71	60.00	59.38	58.82	58.33	57.89	57.50	57.14	56.82	56.52	56.25	56.00	55.77	55.56
13	63.85	62.86	62.00	61.25	60.59	60.00	59.47	59.00	58.57	58.18	57.83	57.50	57.20	56.92	56.67
14	66.15	65.00	64.00	63.13	62.35	61.67	61.05	60.50	60.00	59.55	59.13	58.75	58.40	58.08	57.78
15	68.46	67.14	66.00	65.00	64.12	63.33	62.63	62.00	61.43	60.91	60.43	60.00	59.60	59.23	58.89
16	70.77	69.29	68.00	66.88	65.88	65.00	64.21	63.50	62.86	62.27	61.74	61.25	60.80	60.38	60.00
17	73.08	71.43	70.00	68.75	67.65	66.67	65.79	65.00	64.29	63.64	63.04	62.50	62.00	61.54	61.11
18	75.38	73.57	72.00	70.63	69.41	68.33	67.37	66.50	65.71	65.00	64.35	63.75	63.20	62.69	62.22
19	77.69	75.71	74.00	72.50	71.18	70.00	68.95	68.00	67.14	66.36	65.65	65.00	64.40	63.85	63.33
20	80.00	77.86	76.00	74.38	72.94	71.67	70.53	69.50	68.57	67.73	66.96	66.25	65.60	65.00	64.44
21	80.00	80.00	78.00	76.25	74.71	73.33	72.11	71.00	70.00	69.09	68.26	67.50	66.80	66.15	65.56
22		80.00	80.00	78.13	76.47	75.00	73.68	72.50	71.43	70.45	69.57	68.75	68.00	67.31	66.67
23			80.00	80.00	78.24	76.67	75.26	74.00	72.86	71.82	70.87	70.00	69.20	68.46	67.78
24				80.00	80.00	78.33	76.84	75.50	74.29	73.18	72.17	71.25	70.40	69.62	68.89
25					80.00	80.00	78.42	77.00	75.71	74.55	73.48	72.50	71.60	70.77	70.00
26						80.00	80.00	78.50	77.14	75.91	74.78	73.75	72.80	71.92	71.11
27							80.00	80.00	78.57	77.27	76.09	75.00	74.00	73.08	72.22
28								80.00	80.00	78.64	77.39	76.25	75.20	74.23	73.33
29									80.00	80.00	78.70	77.50	76.40	75.38	74.44
30										80.00	80.00	78.75	77.60	76.54	75.56
31											80.00	80.00	78.80	77.69	76.67
32												80.00	80.00	78.85	77.78
33													80.00	80.00	78.89
34														80.00	80.00
35															80.00

ANNEXURE-II

	Su	rrende	er Valu	ie fact	or app	olicab	le to a	ccrue	d Gua	rantee	d Add	litions	and v	ested	Bonu	ses
Policy Year/ Deferment Period	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%	15.72%
2	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%
3	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%
4	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%
5	35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%
6		35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%
7			35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%
8				35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%
9					35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%
10						35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%
11							35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%
12								35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%
13									35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%
14										35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%
15											35.00%	30.00%	27.06%	25.05%	23.38%	21.99%
16												35.00%	30.00%	27.06%	25.05%	23.38%
17													35.00%	30.00%	27.06%	25.05%
18														35.00%	30.00%	27.06%
19															35.00%	30.00%
20																35.00%

ANNEXURE - II

	Surre	nder '	Value	factor	appli	cable	to acc	rued (Guara	nteed	Additi	ons a	nd ves	sted B	onuses
Policy Year/ Deferment Period	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35
				15.13%	14.94%		13.20%			6.01%					
1	15.55%	15.42%	15.28%			14.13%			10.61%		6.01%	3.06%	2.00%	1.50%	1.00%
2	15.72%	15.55%	15.42%		15.13%	14.94%	14.13%		12.06%	10.61%	6.01%	6.01%	3.06%	2.00%	1.50%
3	15.93%	15.72%			15.28%	15.13%	14.94%		13.20%	12.06%	10.61%	6.01%	6.01%	3.06%	2.00%
4	16.22%	15.93%	15.72%	15.55%	15.42%	15.28%	15.13%		14.13%	13.20%	12.06%	10.61%	6.01%	6.01%	3.06%
5	16.58%	16.22%	15.93%	15.72%	15.55%	15.42%	15.28%		14.94%	14.13%	13.20%	12.06%	10.61%	6.01%	6.01%
6	17.03%	16.58%	16.22%		15.72%	15.55%	15.42%		15.13%		14.13%	13.20%	12.06%	10.61%	6.01%
7	17.58%	17.03%	16.58%	16.22%	15.93%	15.72%	15.55%		15.28%	15.13%	14.94%	14.13%	13.20%	12.06%	10.61%
- 8	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%	15.72%	15.55%	15.42%	15.28%	15.13%	14.94%	14.13%	13.20%	12.06%
9	17.66%	17.58%		17.03%	16.58%	16.22%	15.93%		15.55%	15.42%	15.28%	15.13%	14.94%	14.13%	13.20%
10	17.85%	17.66%		17.58%	17.03%	16.58%	16.22%		15.72%	15.55%	15.42%	15.28%	15.13%	14.94%	14.13%
11	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%		15.93%	15.72%	15.55%	15.42%	15.28%	15.13%	14.94%
12	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%	15.72%	15.55%	15.42%	15.28%	15.13%
13	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%	15.72%	15.55%	15.42%	15.28%
14	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%	15.72%	15.55%	15.42%
15	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%	15.72%	15.55%
16	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%	15.72%
17	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%	15.93%
18	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%	16.22%
19	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%	16.58%
20	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%	17.03%
21	35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%	17.58%
22		35.00%	30.00%	27.06%	25.05%	23.38%	21.99%		19.93%	19.18%	18.60%	18.16%	17.85%	17.66%	17.58%
23			35.00%	30.00%	27.06%	25.05%	23.38%		20.85%	19.93%	19.18%	18.60%	18.16%	17.85%	17.66%
24				35.00%	30.00%	27.06%	25.05%		21.99%	20.85%	19.93%	19.18%	18.60%	18.16%	17.85%
25					35.00%	30.00%	27.06%		23.38%	21.99%	20.85%	19.93%	19.18%	18.60%	18.16%
26						35.00%	30.00%		25.05%	23.38%	21.99%	20.85%	19.93%	19.18%	18.60%
27						22.22.0	35.00%		27.06%	25.05%	23.38%	21.99%	20.85%	19.93%	19.18%
28							22.3070	35.00%	30.00%	27.06%	25.05%	23.38%	21.99%	20.85%	19.93%
29								30.0070	35.00%	30.00%	27.06%	25.05%		21.99%	20.85%
30									55.5570	35.00%	30.00%	27.06%	25.05%	23.38%	21.99%
31										33.00 /0	35.00%	30.00%	27.06%	25.05%	23.38%
32											33.00 /0	35.00%	30.00%	27.06%	25.05%
33												33.0076	35.00%	30.00%	27.06%
34													30.00%	35.00%	
35														30.00%	30.00% 35.00%
ງງ															35.00%